

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) Yes Sir. Annual reports on the incidents of air mishaps are prepared and issued by D.G.C.A., after the reports are accepted by the Government.

(b) to (d) Annual reports for the years 1994 and 1995 have been issued. As regards 1996, reports of some of the accidents are under examination. After the acceptance of these reports by the Government, the annual report of 1996 will be released.

[Translation]

Allotment of Petrol Pumps and Gas Agencies

753. SHRI SATYA PAL JAIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps and gas agencies were allotted in Chandigarh during the last three years and the number of persons to whom allotments were made from discretionary quota and on general basis, separately;

(b) whether complete legal procedure like publishing advertisement, inviting applications etc. were completed before the allotments; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) : (a) and (b) During the last three years i.e. 1994-95 to 1996-97, eight (8) retail outlet dealerships and three (3) LPG distributorships were allotted in Chandigarh. Of these, all retail outlets and one LPG distributorship were allotted under discretionary powers of the Government, and two LPG distributorships were allotted through the prescribed selection procedure i.e. issue of advertisement by the oil companies and interviews of applicants by the Oil Selection Board.

(c) Does not arise.

[English]

Recovery of Dues from Private Airlines

754. SHRI PRAKASH VISHWANATH PARANJPE :
SHRI MADHUKAR SARPOTDAR :
SHRI SANAT MEHTA :
SHRI SATYAJITSINH DULIPSINH GAEKWAD :
SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether private airlines owe about Rs. 200 crore to Government agencies including the Airport Transport Authority;

(b) if so, the details thereof; and

(c) steps taken to recover these dues?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) and (b) Total outstanding dues pending recovery from private airlines are as under:—

Inland Air Travel Tax		(As on 1.7.1997)
Dues	—	Rs. 23.13 crores
Interest	—	Rs. 12.76 cores
Penalty	—	Rs. 15.40 crores
Total	—	<u>Rs. 51.29 crores</u>

Various charges, fees etc. of Airports Authority of India		(As on 31.5.1997)
		Rs. 25.01 crores

(c) Action is taken as per law against the airlines defaulting in payment of IATT. Even aircraft have been detained in the past for recovery of IATT dues .

All efforts are made by Airports Authority of India to recover its dues. The defaulting airlines are regularly reminded to clear the dues, failing which their security deposit is adjusted against the dues. Further, the credit facility has been withdrawn in some cases.

[Translation]

Deployment of Prithvi Missile

755. DR. RAMESH CHAND TOMAR :
SHRI DEVI BUX SINGH :
PROF. AJIT KUMAR MEHTA :
SHRI SANAT KUMAR MANDAL :

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have stopped the deployment of Prithvi missile under some foreign pressure; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b) In order to equip our Armed Forces with the State-of-the-art missiles and to counter any possible threat from the neighbouring countries, Defence Research & Development Organisation (DRDO) has been entrusted with the task of developing various missiles through Integrated Guided Missile Development Programme (IGMDP). Design and development work on the Integrated Guided Missile Development Programme is progressing as planned. Prithvi missile has gone in production and other missiles